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Orissa Court-Fees (Surcharge Amendment) Act, 1947

CONTENTS

- 1. Short Title, Extent And Commencement
- 2. Enhancement Of Court-Fees
- 3. Application Of The Principal Act
- 4. Repeal

SCHEDULE 1:- THE SCHEDULE

Orissa Court-Fees (Surcharge Amendment) Act, 1947

An Act to amend the Court-fees Act, 1870 in its application to the Province of Orissa Whereas the Orissa Court-fees (Surcharge Amendment) Act, 1945, an Act to enhance the fees payable under the Court-fees Act, 1870, in its application to the Province of Orissa, will expire on the 22nd April, 1948; And whereas it is expedient to re-enact the provisions of the said Act; It is hereby enacted as follows: Published vide Orissa Gazette Ext. 12.7.1947-0.A. No. 20 of 1947.

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Orissa Court-fees (Surcharge Amendment) Act, 1947.
- (2) It extends1 to the whole of the Province of Orissa.
- (3) It shall come into force at once.
- 1. The Act extended to all the partially excluded areas, see Orissa Gazette Part-III of 1947.

2. Enhancement Of Court-Fees :-

Notwithstanding anything contained in the Court-fees Act, 1870 (hereinafter called the principal Act), in its application to Orissa all fees leviable under the principal Act shall be increased by a surcharge at the rates specified in the Schedule annexed hereto.

3. Application Of The Principal Act :-

The provisions of the principal Act, save in so far as they are inconsistent with anything herein contained, shall apply to this Act.

4. Repeal :-

The Orissa Court-fees (Surcharge Amendment) Act, 1945, is hereby repealed.

SCHEDULE 1

THE SCHEDULE

[See Section 2]

Rates of surcharge on fees leviable under the Court-fees Act, 1870 in its - application to Orissa

Rates of Surcharge

1. On every whole rupee	Four annas per rupee
2. (a) On a fraction of a rupee up to and including four annas	One anna
(b) On a fraction exceeding four annas but not exceeding eight annas	Two annas
(c) On a fraction exceeding eight annas but not exceeding twelve annas	Three annas
(d) On a fraction exceeding twelve annas but less than sixteen annas	Four annas

Illustration.--On a Court-fee of Rs. 20-6-0 the surcharge will be $(20 \times 4) + 2$ annas i.e., Rs. 5-2-0 and the total Court-fee chargeable will be Rs. 25-8-0.